

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. MP/80/2014
with I.A. No. 19/2014**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising out of the open access approval granted for evacuation of electricity and the terms and conditions of the Bulk Power Transmission Agreement.

Date of hearing : 1.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Jayaswal Neco Urja Limited, New Delhi

Respondent : Power Grid Corporation of India Ltd., Gurgaon
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Parties present : Shri Pardeep Dahiya, Advocate for petitioner

Record of Proceedings

Learned counsel for the petitioner mentioned that Jayaswal Neco Urja Limited has filed petition *inter-alia* seeking direction to Respondent, PGCIL not to encash the bank guarantee of ₹ 60 lakh given by the petitioner to the respondent. Learned counsel submitted that the respondent vide its letter dated 11.3.2014 directed the petitioner to execute LTA on or before 30.4.2014 or else LTA will be cancelled which will ultimate result in PGCIL invoking bank guarantee. However, in the present circumstances, the petitioner is not in a position to sign LTA. Learned counsel submitted the petitioner has filed IA with request to pass ad-interim ex parte order in this regard.

2. The Commission declined to grant any interim relief without hearing the respondent.

3. The Commission directed to issue notice to the respondent.
4. The Commission directed the petitioner to serve copy of the petition to the respondent immediately, if not served.
5. The petition shall be listed for hearing on 6.5.2014 on admission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**